

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT CHENNAI

O A 299 OF 2013

&

O A 170 OF 2024

Suo - motu cases

Tribunal on its own motion Suo Motu
Based on the news item in Dinamalar
Chennai Edition dt 09.05.2024 under the caption
Encroachment by dumping Construction waste
Along the banks of Aminthkarai Cooum

- Applicant

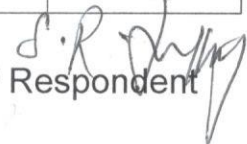
Vs

1. Department of Municipal Administration and Water supply Govt of Tamil Nadu, Chennai
2. Department of Health and Family Welfare Department, Govt. of Tamil Nadu, Chennai
3. The Chief Secretary, Govt of Tamil Nadu, Chennai
4. Department of Revenue and Disaster Management, Govt. of Tamil Nadu, Chennai
5. Tamil Nadu Pollution Control Board, Govt of Tamil Nadu, Chennai
6. The District Collector, Chennai
7. Chennai Rivers Restoration Trust, Chennai
8. Public Works Department, Govt of Tamil Nadu, Chennai
9. The National Highways Authority of India, Rep by its Project Director, 5th Floor CMRI Admin Building, Koyambedu, Chennai – 6 00 107- Respondents

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Counsel for 9th Respondent



BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT CHENNAI

O A299 OF 2013

&

O A170 OF 2024

Suo - motu cases

STATUS AFFIDAVIT FILED BY

NATIONAL HIGHWAYS AUTHORITY OF INDIA

I, Janakumaran, discharging duties as DGM (T), Project Director, Project Implementation Unit-1, National Highways Authority of India, (in short "NHAI") Chennai, 5th Floor, CMRL Building, Poonamallee High Road, Koyambedu, Chennai-600 107, do hereby solemnly affirm and sincerely state as follows:

1. I am the 2nd Respondent herein. I am discharging duties as Project Director, PIU-1, Chennai having office at 5th Floor, CMRL Building, Poonamallee High Road, Koyambedu, Chennai-600 107. I am rendering this STATUS Affidavit based on the facts gathered from the records available at this office.

2 I humbly submit that on 03.10.2024 the Suo-motu cases O.A. 170 of 2024 and O.A.299 of 2013 were taken up for hearing and the Hon'ble bench has passed the orders directing NHAI to remove all the temporary

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platforms created for driving the piles before 10.10.2024 and observed that no further extension of time will be granted. This Hon'ble Bench has directed the WRD to coordinate with the NHAI and remove all the blockages and ensure the free flow of water before the onset of the north-east monsoon.

3. I humbly submit that as per the status report filed on 03.10.2024, it was stated that 69 Nos. Temporary platforms are already removed and balance 20 will be removed before 10.10.2024.

4. I humbly submit that I am filing the present status report complying with the orders of this Hon'ble Bench by effecting removal of 89 nos of temporary platform as on 14.10.2024. Thus all the temporary platforms are removed. Further I submit that all the piling rigs in the river portion are demobilized.

5. I humbly submit that all the temporary river crossings at Viz., Inner Ring Road up stream, NSK Nagar Aminjikai, Inner ring road near Shan Royal Hotel, Virugambakkam-Arumbakkam Canal Confluence point in Choolaimedu are completely removed. Photos of the same are enclosed for the kind perusal of this Hon'ble court .

6. I humbly submit that Details of the Removal of temporary platforms:



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Sr No	Package	Total Temporary Platforms formed	Total Temporary Platforms Removed	Platforms to be Removed
1	PKG-1	29	29	0
2	PKG-2	25	25	0
3	PKG-3	20	20	0
4	PKG-4	15	15	0
Total		89	89	0

Hence in view of the facts narrated above, it is humbly prayed that the Hon'ble Tribunal may be pleased to record the status report recording the effective removal of 89 temporary platforms by National Highways Authority of India in strict compliance of the orders of this Hon'ble Bench. I Pray this Hon'ble Bench to close the Suo Motu cases in view of the fact that the orders of this Hon'ble Bench has been complied thus render justice.

Solemnly affirmed that the above facts are true and gave my signature at Chennai on this the 14th day of October, 2024


 RESPONDENT
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Before Me
 Janki
 Enno Splet
 ASI, Add'l
 Advocate
 Chennai
 High Court

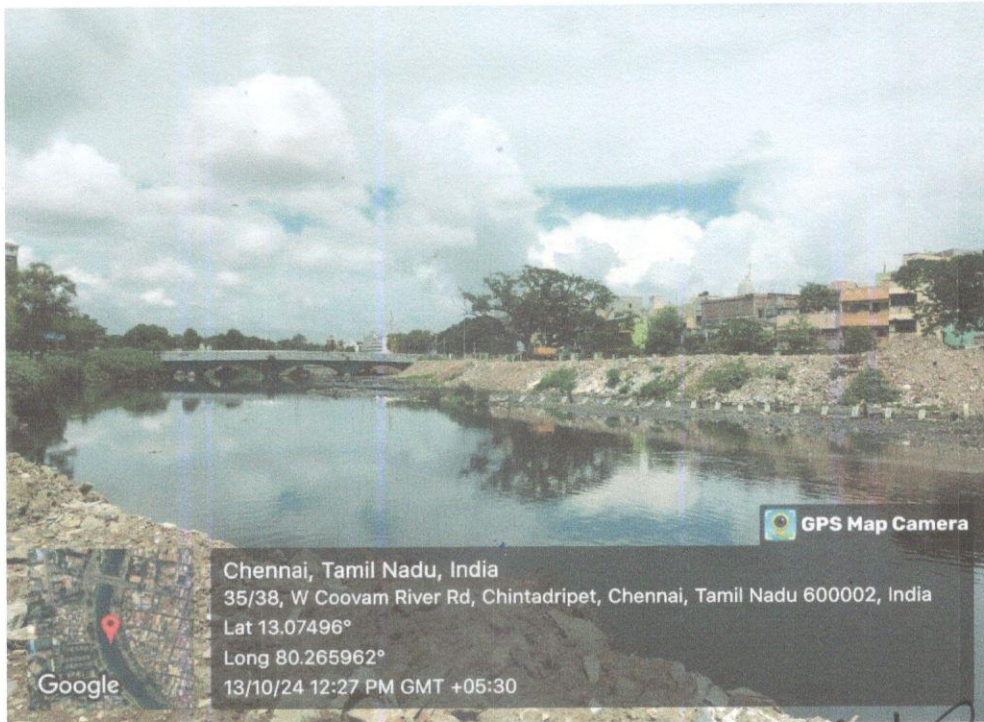
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Photos of the temporary platforms removed


Pkg-1 (P75 to P109) (CH 2+920 to 4+180)



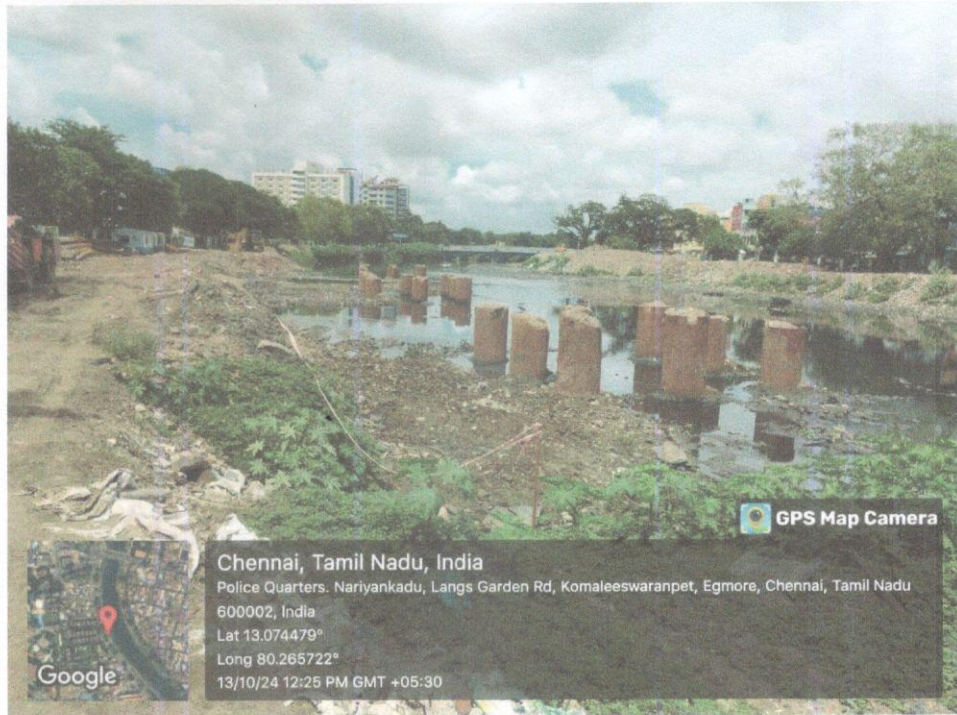
Pier - P75 to P85



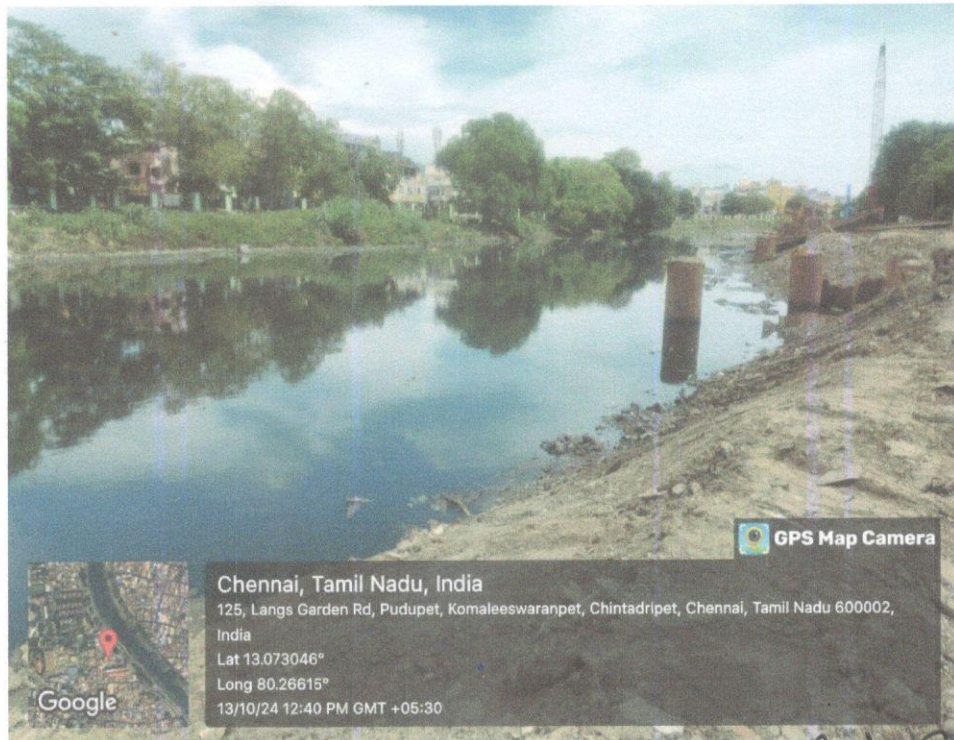
Pier - P86, P87, P88


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Pier - P91, P92, P93



Pier - P95, P96

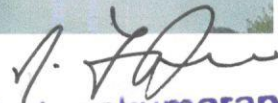

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Pier – P100 to P103



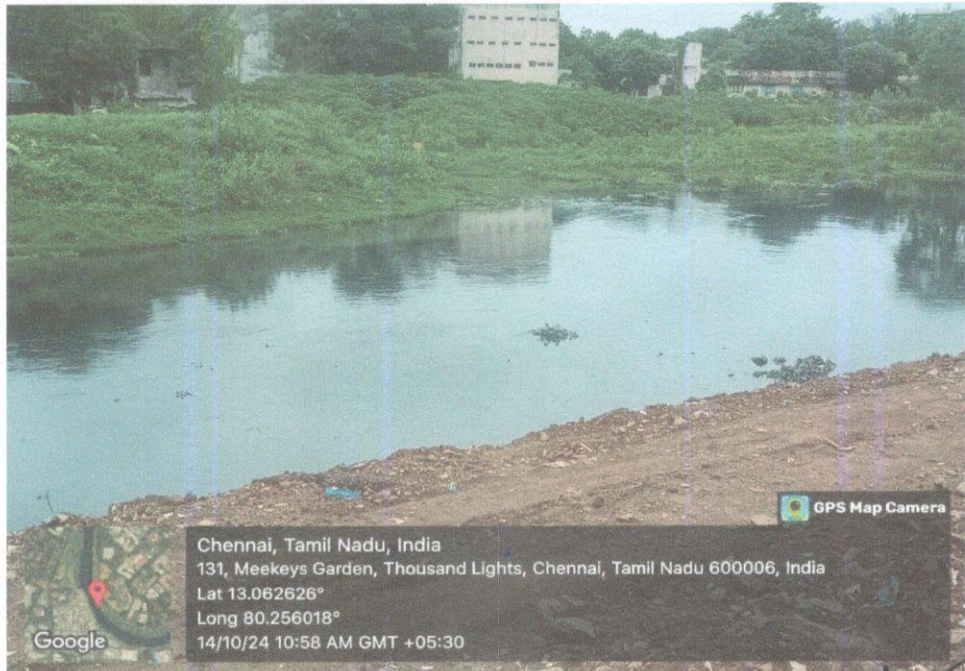
Pier – P106 to P109


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Pkg-2 (P153 to P187) (CH 5+800 to 7+049)



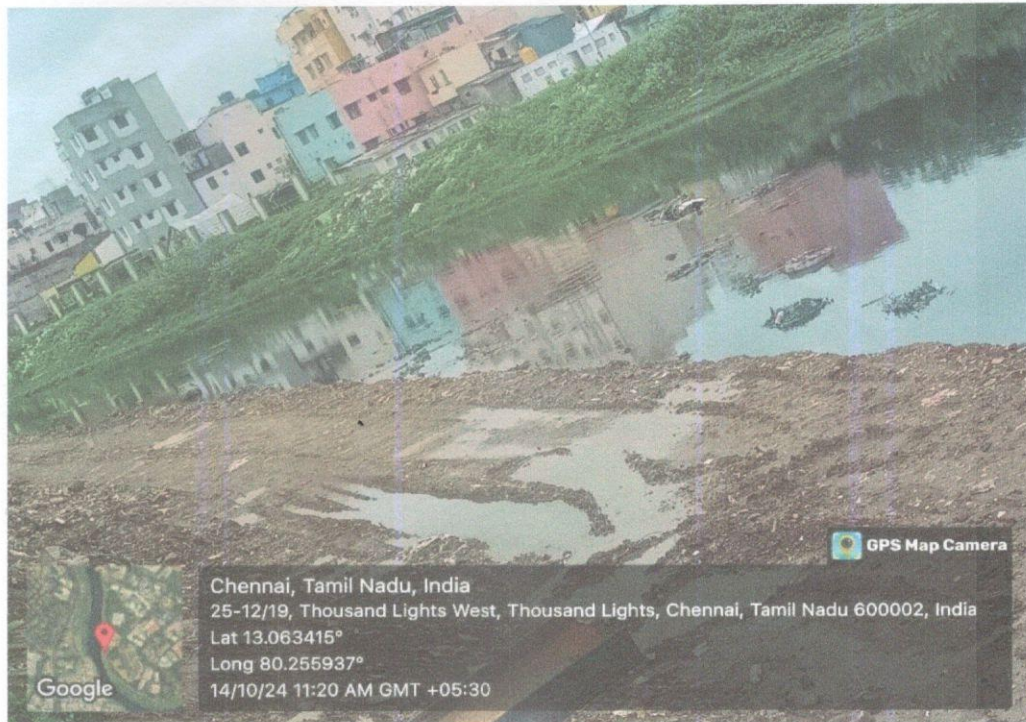
Pier – P153



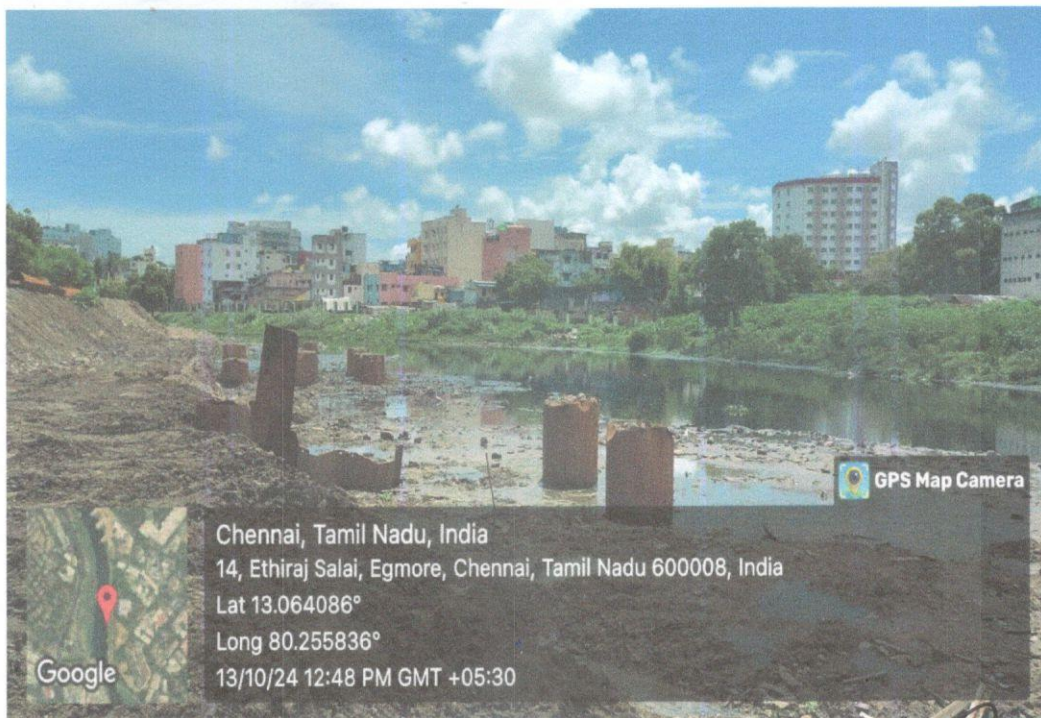
Pier – P154 to P156


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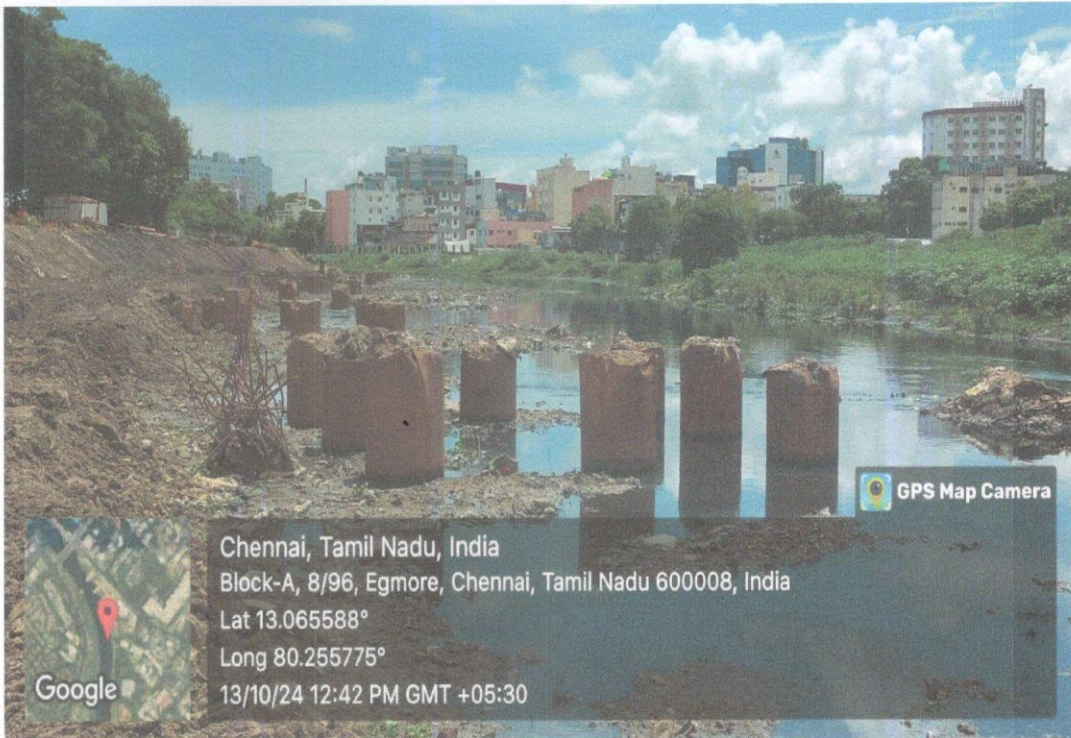


Pier – P157 to P160

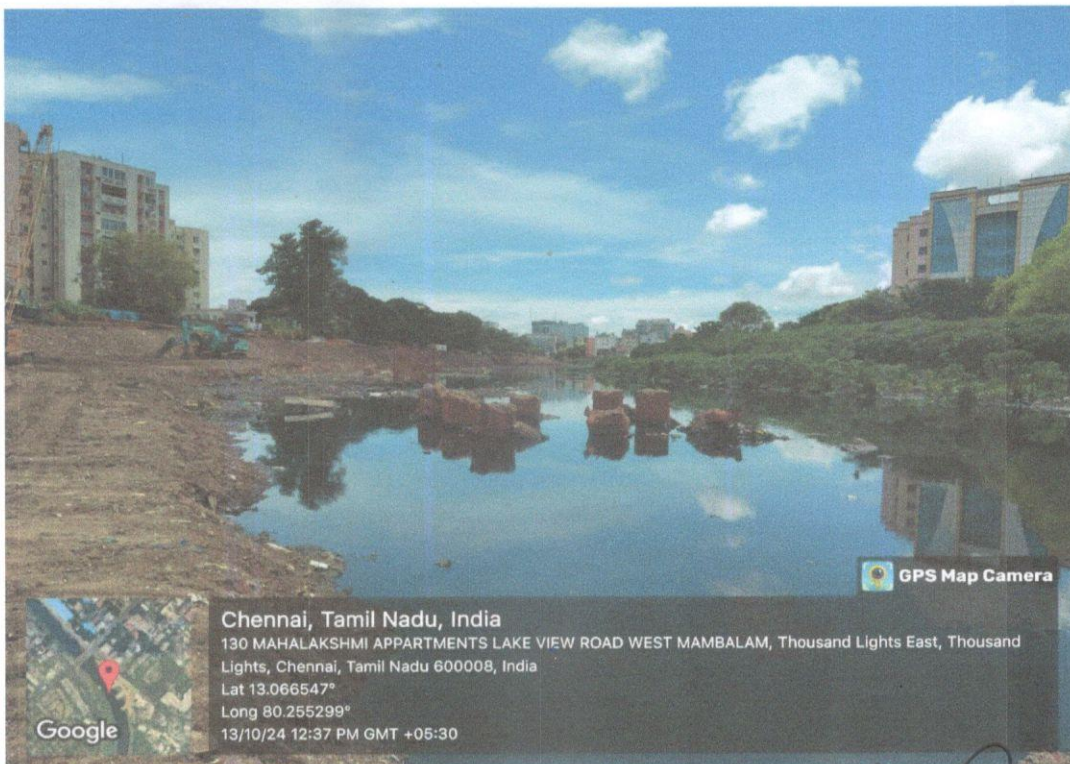


Pier – P165 to P167


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Pier – P168 to P171

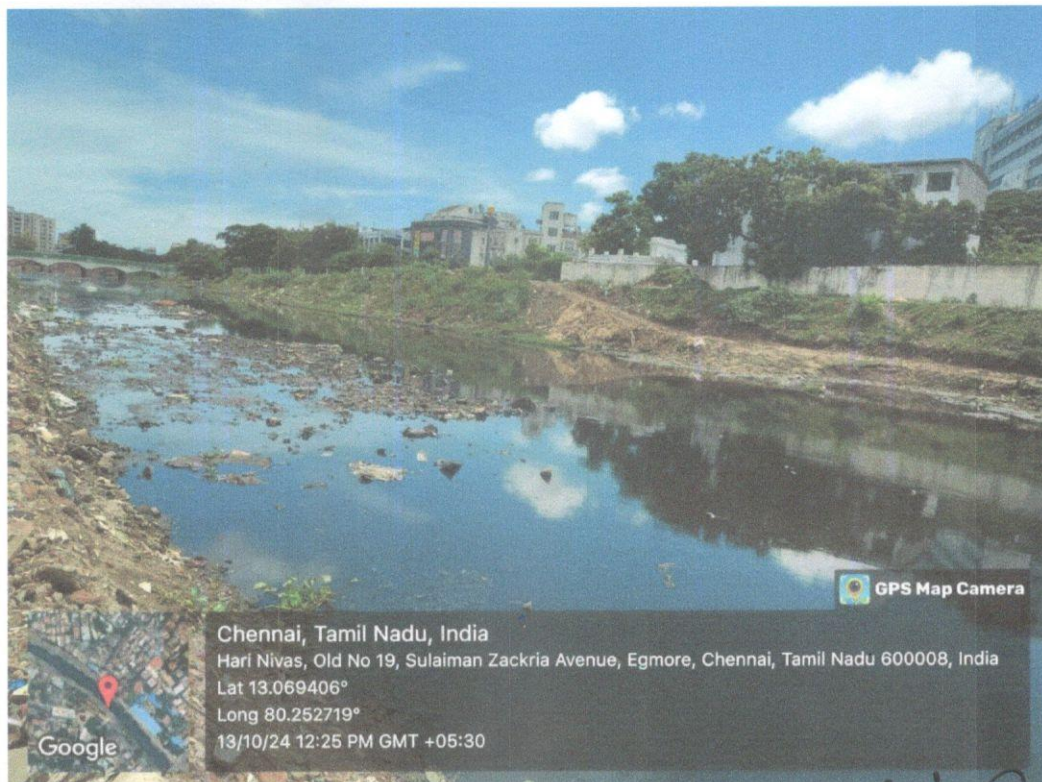


Pier – P172 to P174


S. Janakumar
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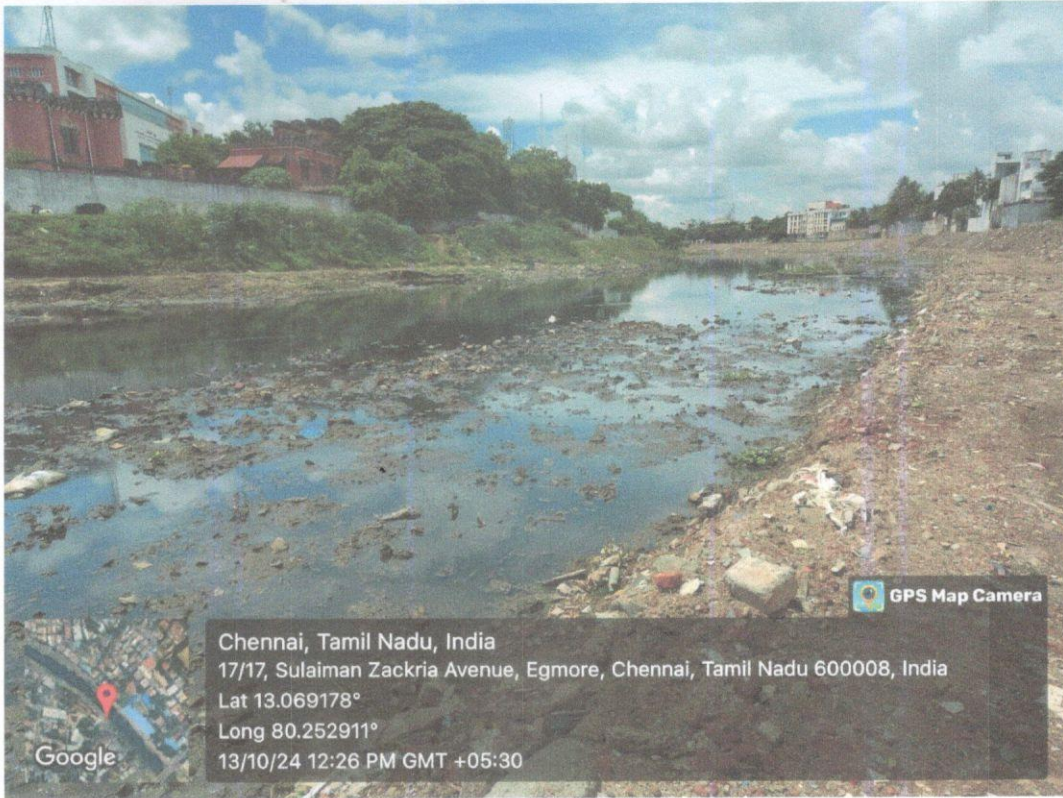
Pier – P175 to P177



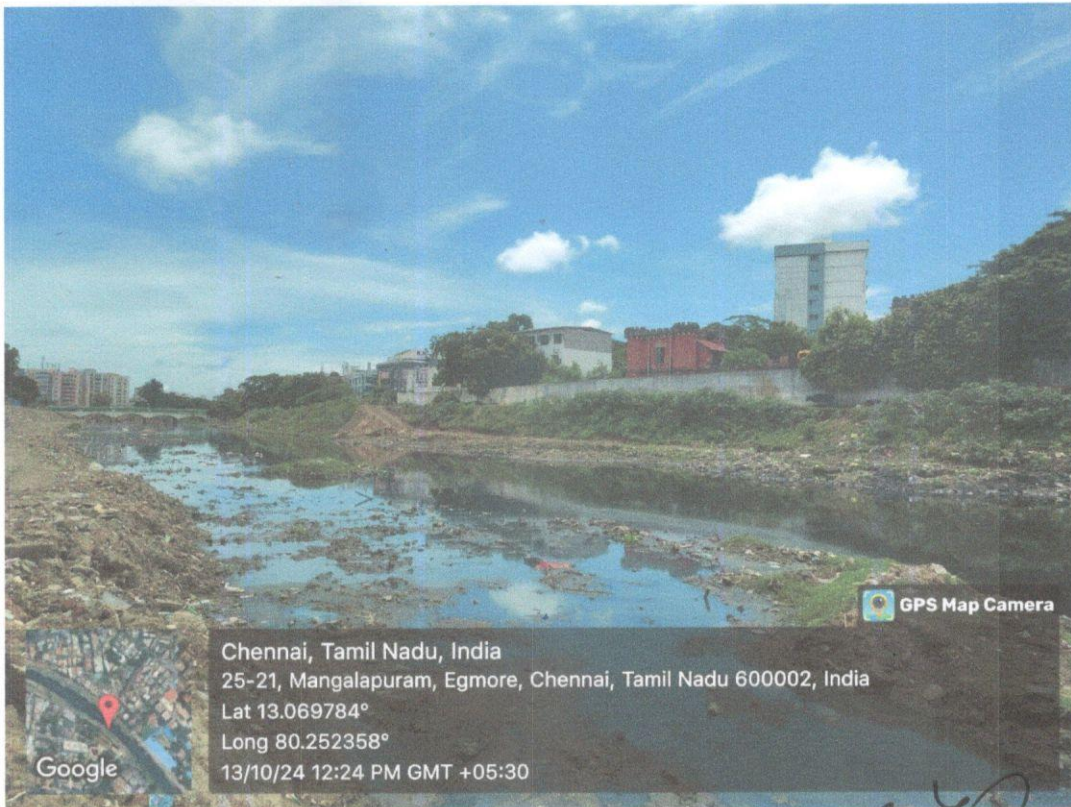
Pier – P183 to P185


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Pier – P183 to P185

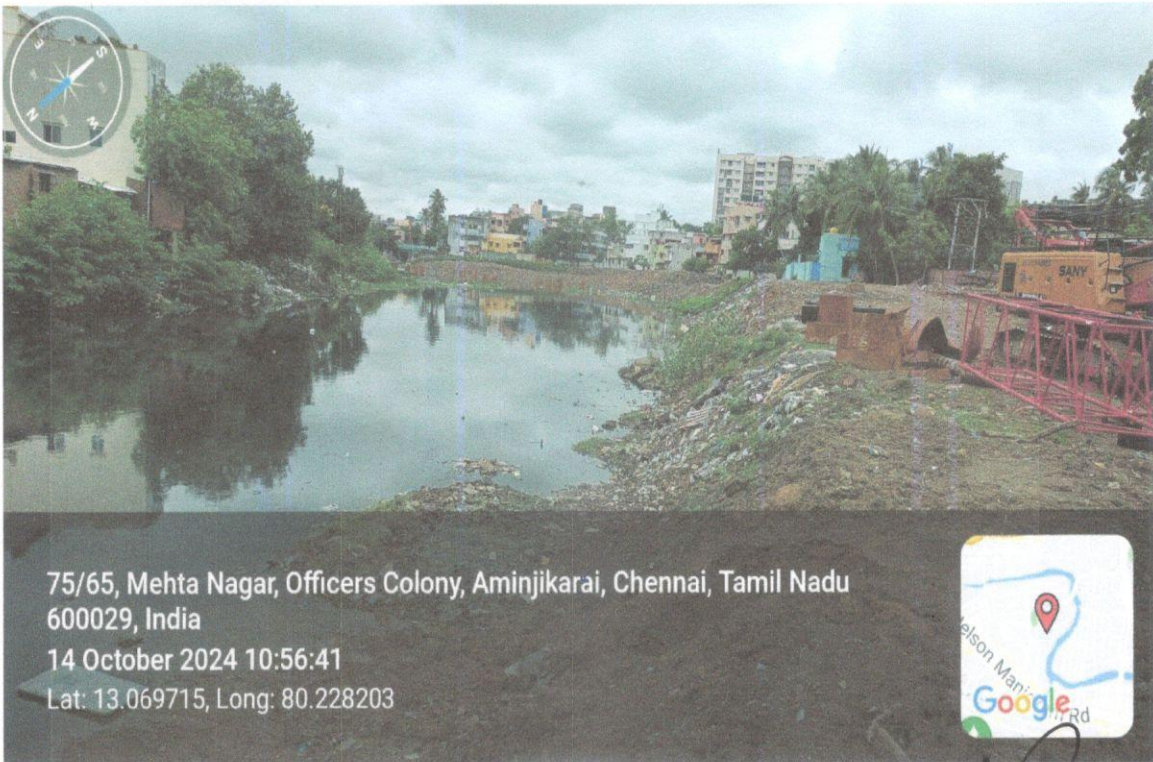
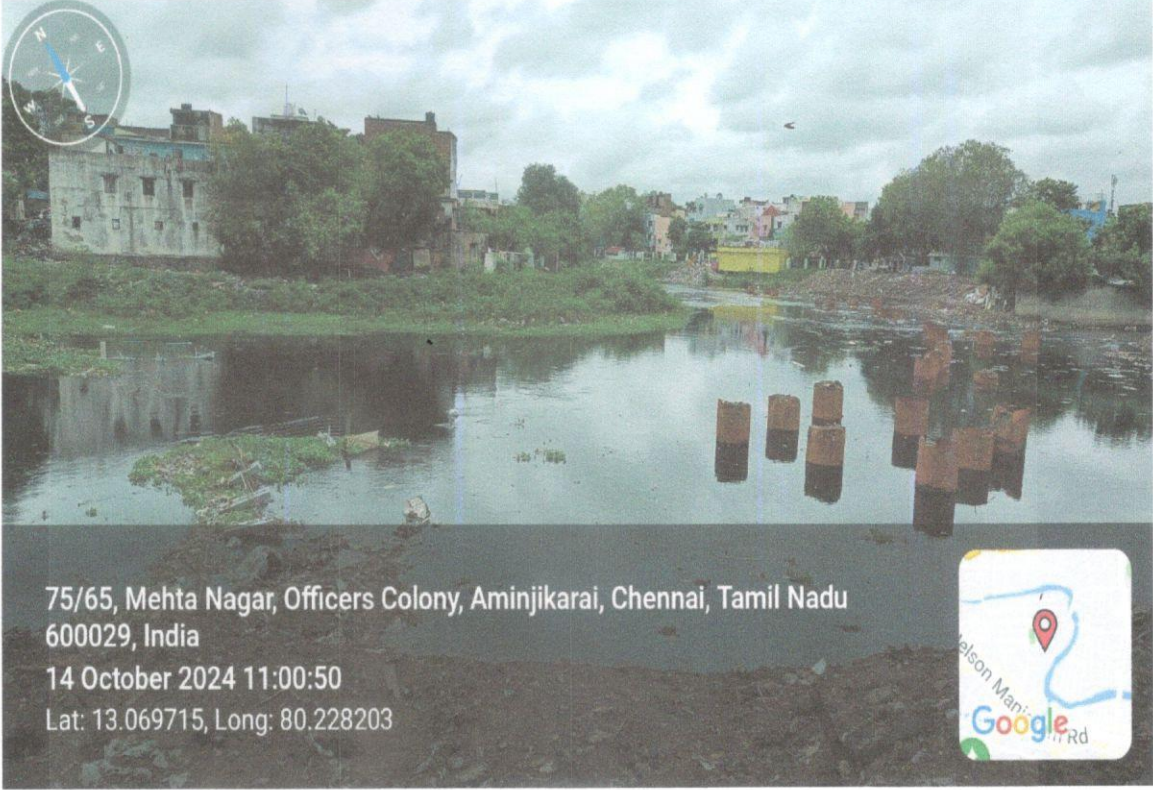


Pier – P187



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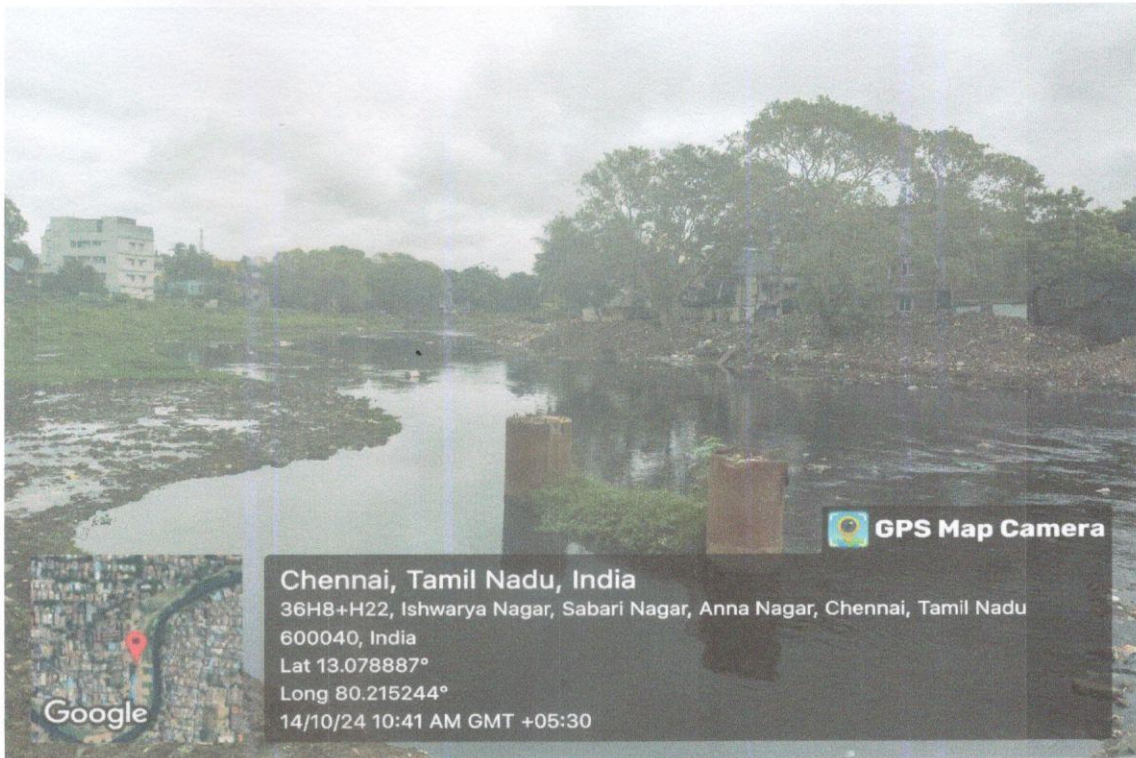
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Pkg-3 (P295 to P415) (CH 9+888 to 14+095)

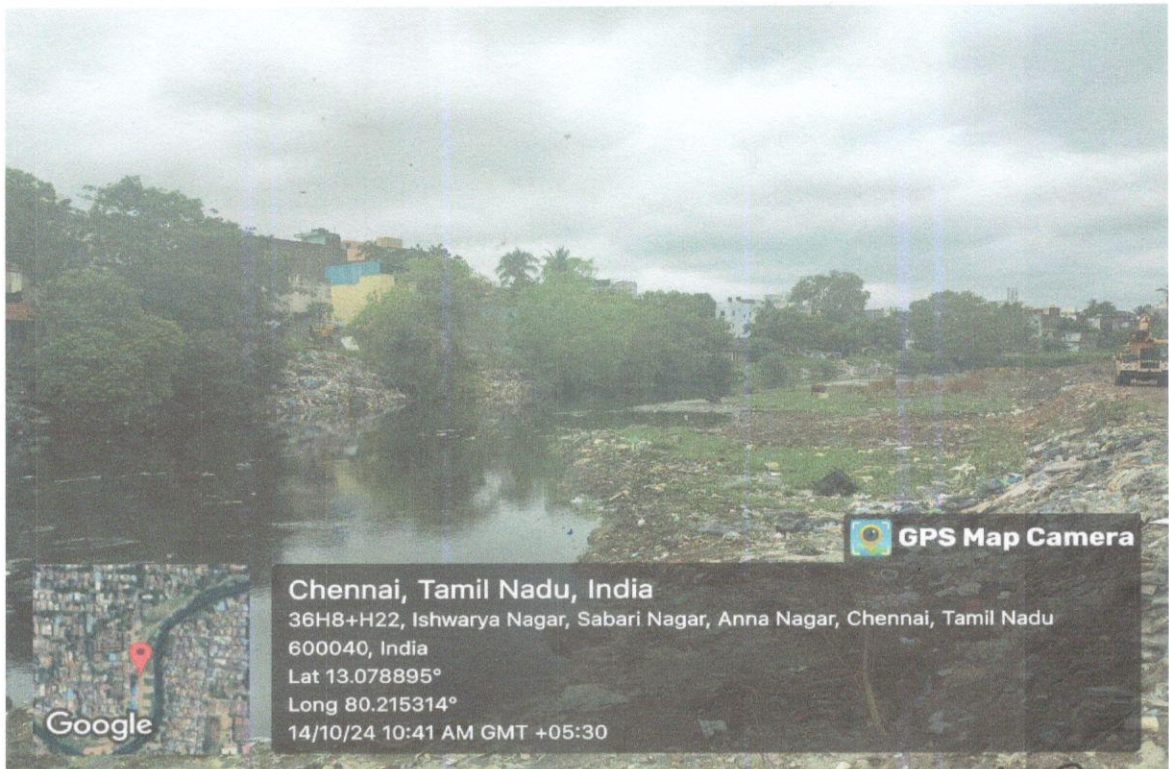


Pier – P295 to P298


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Pier – P365 to P373 (River Crossing)



Pier – P370 to P379

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Pier – P394

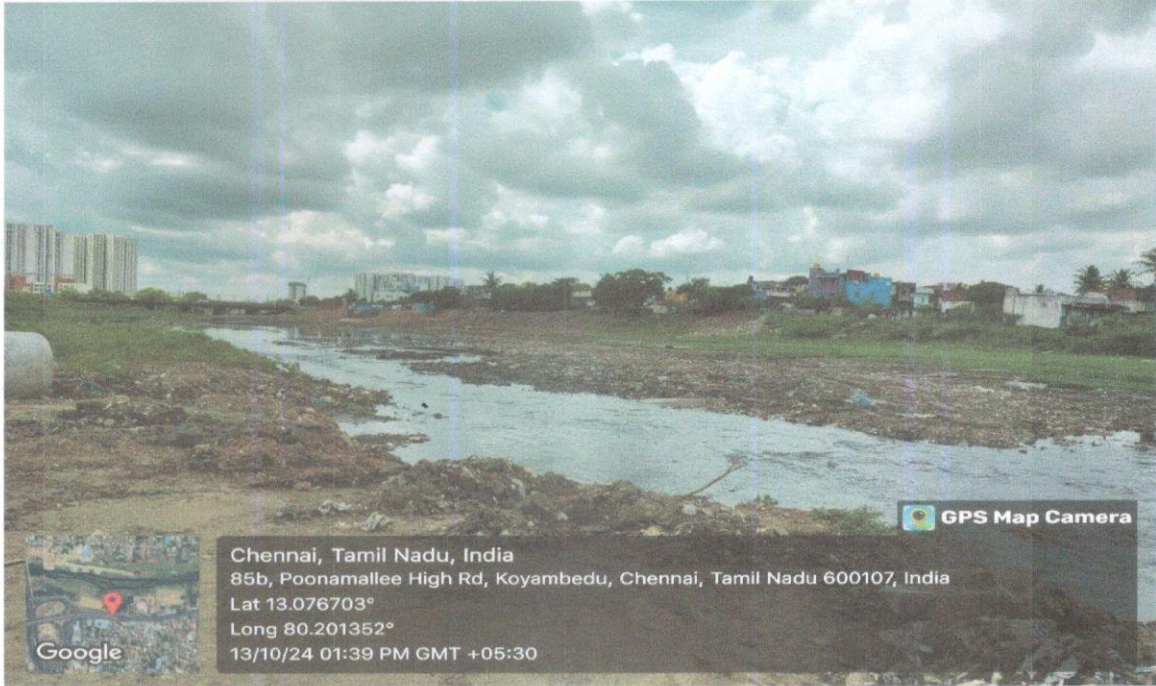


Pier – P412 to P415 (River Crossing)


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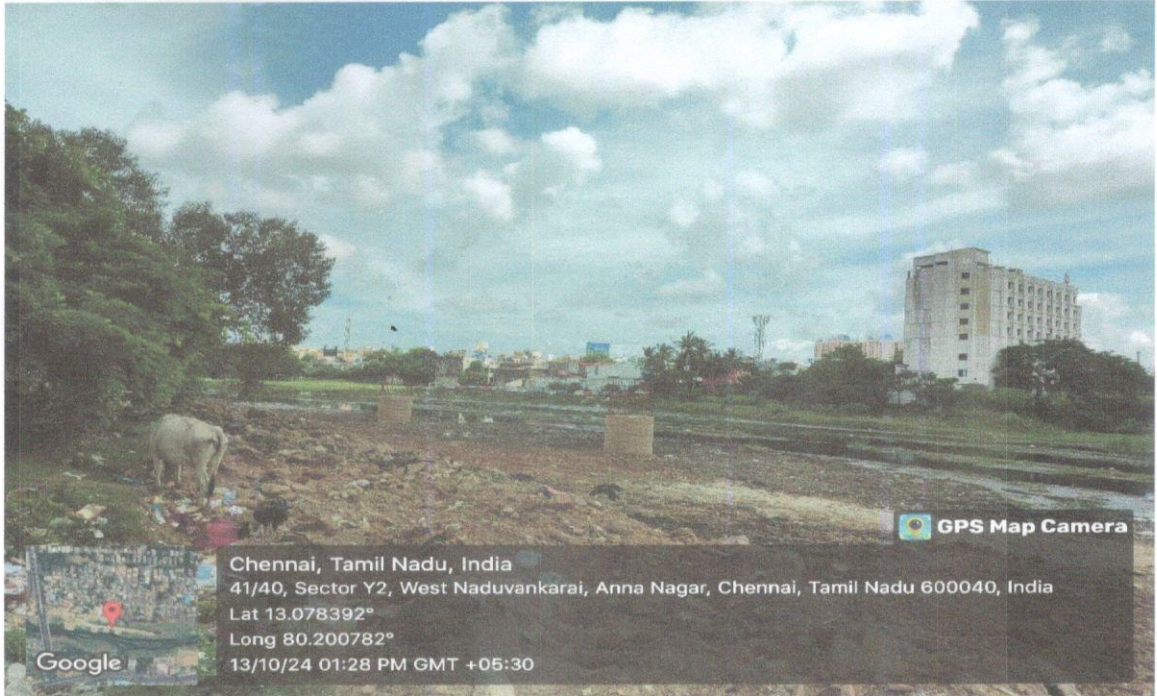
Pier – P412 to P415 (River Crossing)

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Pkg-4 (P421 to P439) (CH 14+209 to 15+064)



Pier – P421 to P426


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Pier – P431 to P435



Pier – P436


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Pier – P437 to P439



Pier – P428 (River Crossing)

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